

[*English*]

SHRI SHANTARAM NAIK: The court has given authenticity, the court has given its seal of approval to the statement of the author.

SHRI HAROOBHAI MEHTA: There must be an enquiry into this matter.

SHRI SHANTARAM NAIK: It means, by implication, that the rule of the Janata Party Government was virtually a rule by CIA in this country. (*Interruptions*)

SHRI HAROOBHAI MEHTA: A Calling Attention notice on this subject has been given. (*Interruptions*)

MR. SPEAKER: It should have relevance.

SHRI HAROOBHAI MEHTA: It has relevance to Indian security. If the libel suit fails, what is the implication? I do not know what are the implications.

SHRI P.R. KUMARAMANGALAM (Salem): We want a statement from the Home Minister, as to what action they are going to take.

SHRI SHANTARAM NAIK: It is such a vital issue of national importance. He is a former Prime Minister of India during the Janata regime. Why don't you realize this? (*Interruptions*)

[*Translation*]

SHRI RAM DHAN: Do not talk about Janata days, but you tell me what are you doing now. It is you people who have pocketed the entire amount of commission from Bofors...(*Interruptions*)...

[*English*]

SHRI SHANTARAM NAIK: This is the same Janta Party, which is now know as the Janata Dal.

SHRI P. KOLANDAIVELU: I want to know whether you are taking up Sri Lanka at least. I think this session will be over by the 16th. You had promised me the other day, during August itself, about discussing the issue of withdrawal of IPKF.

MR. SPEAKER: We have got a Business Advisory Committee meeting at 3 O'clock.

Now Papers to be Laid on the Table. Mr. Rajesh Pilot.

(*Interruptions*)

11.24 hrs.

#### PAPERS LAID ON THE TABLE

[*English*]

#### **Review on and Annual Report etc. of Shipping Corporation of India, Ltd., Bombay for 1987-88 and a Statement Showing reasons for delay in laying these papers**

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
  - (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1987-88.
  - (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1987-88 along with Audited Accounts and Comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT-8344/89]

[*Translation*]

CH. RAM PRAKASH (Ambala): Sir, you have not listened to me.

MR. SPEAKER: You may speak.

CH. RAM PRAKASH: I have got a special submission to make. I regret to say that democracy is being denigrated day by day in our country. You may ask as to what is the reason for that. What Ch. Devi Lal has done in Haryana? In fact, Ch. Devi Lal is encouraging defection of MPs through resignation of their seats by offering them a big amount ranging from Rs. 10 lakh to Rs. 15 lakh and a jeep to each one of them.

[*English*]

MR. SPEAKER: What can I do about it?

[*Translation*]

CH. RAM PRAKASH: It means that he has ruined the entire country. As per my information, during the rally at Boat Club, people in Haryana were coerced and brought here in trucks for the rally. Now the coffers of the Government of Haryana are lying empty...(*Interruptions*)...

MR. SPEAKER: Governor is there to keep a watch.

CH. RAM PRAKASH: Even if it is outside your jurisdiction, please do listen to what I am saying.

MR. SPEAKER: Speak, what is permissible.

(*Interruptions*)

CH. RAM PRAKASH: Why are you permitting all this, there Government is coercing people and bringing them in trucks to Delhi...(*Interruptions*)... I have submitted on a number of occasions before you and the Government to dismiss the State Governments behaving like this.

MR. SPEAKER: Only Governor can do it, not I.

...(*Interruptions*)...

[*English*]

SHRI P.R. KUMARAMANGALAM (Salem): At Four O'clock we are going to have a discussion under Rule 193 on the communal situation. There was a very sad communal riot in Tamilnadu in Bodinaickanur. Can that be discussed also?

[*Translation*]

MR. SPEAKER: That will also be taken up simultaneously.

[*English*]

SHRI P.M. SAYEED (Lakshadweep): In this Session there is no Question Hour. The Zero Hour generally starts at 12 O'clock. Have you advanced it by one hour?

[*Translation*]

MR. SPEAKER: I do not do any illegal things. There is no Zero Hour as such.

[*English*]

There is nothing in the rules which says that there is a Zero Hour. It is a concoction which they have made. Our Hon. Members try to take advantage unnecessarily of certain things. What can I do about it? Now one by one you could have said the same thing very politely. I do not know why Members have to shout all the time and for what reasons.

SHRI P.M. SAYEED: I was disciplined.

MR. SPEAKER: You are disciplined. That is why your question was heard properly. You tell me what is the reason? If we do it properly with decorum and decency, I would have listened to all of you one by one within this time. There would be no problem at all.

[English]

PAPERS LAID ON THE TABLE —  
CONTD.

**Annual Assessment Report on the Programme and its Implementation for accelerating the spread and development of Hindi etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRIP. NAMGYAL) ON BEHALF OF SHRI SONTOSH MOHAN DEV: I beg to lay on the Table a copy of the Annual Assessment Report (Hindi and English versions) on the Programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union, for the year 1987-88. [Placed in Library See No. LT-8345/89]

11. 27 hrs.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the following three Bills passed by the Houses of Parliament during the first part of the current session and assented to since a report was last made to the House on the 11th August, 1989:-

- (1) The Karnataka Appropriation Bill, 1989
- (2) The Employees' State Insurance (Amendment) Bill, 1989
- (3) The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1989

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha of the following three Bills passed by the Houses of Parliament during the first part of the current session and assented to since a report was last made to the House on the 11th August, 1989:-

- (1) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1989
- (2) The Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1989
- (3) The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Bill, 1989.

11.28 hrs.

MATTERS UNDER RULE 377

[English]

- (i) **Need for Converting the Samastipur-Darbhanga metre gauge railway line into broad gauge**

MR. SPEAKER: The House now shall take up matters under rule 377. Dr. Rajhans.

DR. G.S. RAJHANS (Jhansharpur): People of Mithila region of North Bihar are deeply indebted to Prime Minister Shri Rajiv Gandhi for announcing a number of meas-